

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : (a) The Narasimham Committee has, *inter alia*, stated that while the nominee-directors should be expected to monitor closely and influence the decision making of the assisted concerns, they should not ordinarily involve themselves in day-to-day management.

(b) The recommendations of the Narasimham Committee relate to convertibility clause, role of nominee directors, evaluation of track record of assisted companies, sale of shares held by financial institutions and the apex role of Industrial Development Bank of India (IDBI). Pursuant to the recommendations of the Committee, the Government has so far issued revised guidelines in respect of convertibility clause and nominee directors effective from 1.3.1984.

Import of Ball and Roller Bearings

*939 DR. KRUPASINDHU BHOI : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that import of ball and roller bearings are being allowed by Government ;

(b) if so, the reasons thereof ;

(c) whether the import is adversely affecting the indigenous manufacturers ; and

(d) the reactions of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) to (d) Yes, Sir. Import of ball and roller bearings not indigenously available is allowed. Taking into consideration all relevant factors, including indigenous production and demand, the import policy for ball and roller bearings for 1984-85 has been made more restrictive.

Inclusion of SC/ST Representatives in Joint Negotiation Committee of Trade Unions

*940. SHRI DILEEP SING BHURIA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received any representation from All India SC/ST/NB & LIC Employers Welfare Association (Regd) to include the SC/ST representatives in the Joint Negotiation Committee of all Trade Unions to hold discussion with the Government/Management ; and

(b) if so, reaction of Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Yes, Sir. As a matter of practice, only such unions as represent a major section of the employees and who have been parties to earlier settlement are invited by LIC to take part in discussions negotiations which generally pertain to questions relating to revision of scales of pay and general terms and conditions of service. Associations representing a particular group or community are not associated in such discussions by the management of Life Insurance Corporation of India.

Export of Iron Ore by MMTC to China Through Visakhapatnam

*941 SHRI K.A. SWAMI : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the Minerals and Metals Trading Corporation exported iron ore to China for the first time ;

(b) if so, the details thereof ;

(c) whether the port facilities of Visakhapatnam were utilised for this purpose ;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

THE MINISTER OF COMMERCE AND OF THE DEPARTMENT OF SUPPLY (SHRI VISHWANATH PRATAP SINGH) : (a) and (b) Four shipments totalling 1.2 lakh tonnes of iron ore were made to China by the Minerals & Metals Trading Corporation from Madras/Paradip Ports during 1978 and 1979. However, the first trial shipment which may lead to a long term supply of iron ore for Baoshan Steel Works (to be commissioned by mid 1985), is to be made from Paradip Port during the last quarter of 1984.